

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Civil Contempt Petition No.41 of 2002

in

Original Application No.1106 of 2001

Allahabad this the 22th day of October, 2002

Hon'ble Mr. S.Dayal, A.M.

Hon'ble Mr. A.K.Bhatnagar, J.M.

Hridaya Narain Maurya Son of Late  
Bechan Lal Maurya Posted as S.D.E.(Admn.)  
In the Office of General Manager, Telecom  
District Allahabad.

.... Applicant

(By Advocate - Shri S.K.Mishra brief holder of  
Shri Sudhir Agarwal)

Versus

S.P.Kalsi, Chief General Manager,  
Telcom, East Telecom Circle, Lucknow.

.... Respondents

(By Advocate - Shri A.Sthelekar)

ORDER (ORAL)

By Hon'ble Mr.S.Dayal, A.M.

This Contempt Petition was filed for wilful  
dis-ob<sup>e</sup>dience of order of this Tribunal dated 20.11.2001  
directing the respondents to post the applicant without  
any delay and pay him consequential benefits from the  
date immediate junior to the applicant was posted in the  
aforesaid scale. Time was three months is allowed for the  
purpose.

2. We have heard Shri S.K.Mishra for the applicant and  
Shri A.Sthelekar, counsel for the respondents.


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3. The respondents have mentioned in their counter reply that they have passed order dated 18.6.2002 promoting the applicant from TTS Group 'B' to STS of TTS Group 'A' in the pay scale of Rs.10000-15200 on purely temporary and adhoc basis w.e.f. the date of promotion of his junior, which has been permitted to the applicant <sup>by</sup> <sup>1</sup> <sub>second</sub> corrigendum dated 25.6.2002.

4. Learned counsel for the applicant raised the issue of delay in-compliance of the order. However, since the order has been complied with, we do not find any contempt on the part of the respondents. Contempt proceeding is therefore, dropped. Notices issued to the respondents are discharged.

  
J.M.

  
A.M.

RKM/